

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-946/ND/2020**

IN THE MATTER OF:

M/s. Sumridhi Aluminium Pvt. Ltd.

...PETITIONER

Vs.

Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :

For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, Adv.

ORDER

Heard the submissions made by the counsel for petitioners as well as counsel for the corporate debtor. Counsel for the corporate debtor has prayed for grant of time. The grant of time is allowed, subject to payment of Rs.5000/- to the PM CARES Fund. Three weeks' time is granted in the matter. Post the matter to 11.12.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)